

File No. 01/61/180/7/AM19/PC-3
Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Dated, the 23rd May, 2018

Policy Circular No. 07 /2015-20

To

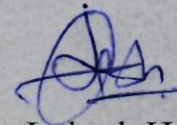
1. All Exporters/Members of Trade
2. All Regional Authorities of DGFT.
3. All Customs Authorities

Subject: Clarification on the term 'Duty' under Sl.No. 3 of Appendix- 3A of Foreign Trade Policy 2015-2020.

This Directorate has received reference seeking clarification on whether the term "Duty" appearing in Appendix-3A, Sl. No. 03 is "Basic Customs Duty" only or all Customs duties (including BCD + SAD/IGST)

2. The issue has been examined in this Directorate. It is clarified that the term "Duty" used in respect of the items listed in Appendix 3A is to be read as "Basic Customs duties" only and not "all Customs duties (including BCD=SAD/IGST)"

3. This is issued with the approval of the Competent Authority.



Lokesh H D

Joint Director General of Foreign Trade

(Issued from File No.01/61/180/7/AM19/PC-3)